

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00248/2019

Dated Wednesday the 6th day of March Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

P.Krishnamoorthy,
S/o Pon Raman,
4/144, Andipatti,
Suramangalam Post,
Salem 636005.

....Applicant

By Advocate M/s. Ramapriya Gopalakrishnan

Vs

The Principal General Manager,
O/o Principal General Manager,
Bharat Sanchar Nigam Limited,
Seerangapalayam Road,
Salem 636007.

....Respondent

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. Consider and pass appropriate orders on the representation of the applicant dated 16.07.2018 made to the respondent seeking release of his leave encashment benefit and

ii. issue such further or other ordres or directions as this Honourable Tribunal may deem fit and proper in the facts and circumstances of the case, award costs and thus render justice."

2. It is alleged that the applicant had made a representation dt. 16.07.2018 regarding his grievance which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A6 representation of the applicant dt. 16.07.2018 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

06.03.2019

SKSI

(R. Ramanujam)
Member(A)